

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No. 124

IA(I.B.C) No. 1178/2024  
in  
CP(IB) No. 147/Chd/Hry/2018  
(Admitted)

**IN THE MATTER OF:**

Mistcold Sale and Services Pvt. Ltd.

...Petitioner

Vs.

Nayati Healthcare and Research Pvt. Ltd.

...Respondent

**Under Section:** 9, IBC 2016, R 25(2)(e)

**Order delivered on 15.05.2024**

**CORAM:**

**SH. L. N. GUPTA**  
**HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**

**PRESENT:**

For the Applicant in IA No. 1178/2024: Mr. Karan Kohli, Advocate Proxy for  
Mr. Abhishek Anand, Advocate

**ORDER**

The matter has been taken up on special mentioning.

**IA(I.B.C) No. 1178/2024**

The present application has been filed on behalf of Resolution Professional under section 25(2)(e) of the Insolvency and Bankruptcy Code, 2016 for placing on record revised/updated claims of the committee of creditors. The same is taken on record subject to just exceptions. Thus, ***IA No. 1178/2024 is disposed of accordingly.***

Sd/-

**(L. N. GUPTA)**  
**MEMBER (T)**

Sd/-

**(HARNAM SINGH THAKUR)**  
**MEMBER (J)**

Preeti